Seventeenth Loksabha

an>

Title: Discussion on the motion for consideration of the Factoring Regulation (Amendment) Bill, 2020 (Motion Adopted and Bill Passed).

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to move:

> "That the Bill to amend the Factoring Regulation Act, 2011, be taken into consideration."

माननीय सभापति: प्रस्ताव प्रस्तुत हुआ :

> "कि फेक्टर विनियमन अधिनियम, 2011 का संशोधन करने वाले विधेयक पर विचार किया जाए । "

… (व्यवधान)

संसदीय कार्य मंत्री; कोयला मंत्री तथा खान मंत्री (श्री प्रहलाद जोशी): मैं अपील करता हूँ, मानसून सेशन के पाँच दिन चले गए हैं । Five days have gone to waste. मैं फिर से अपील करता हूँ कि कृपया आप सभी चर्चा में भाग लें ।… (व्यवधान) यह बहुत इम्पोर्टेन्ट बिल भी हम ले रहे हैं । यह बहुत बड़ा बिल है, बहुत इम्पोर्टेन्ट बिल है, इसलिए मैं निवेदन करता हूँ कि आप सब कृपया चर्चा में भाग लीजिए । … (व्यवधान) आपका जो भी विषय है, उसे बी.ए.सी. में लेकर हम चर्चा करने के लिए तैयार हैं । लेकिन, बी.ए.सी. में जो डिसाइड हुआ है, टाइम एलॉट हुआ है… (व्यवधान) यह इम्पोर्टेन्ट बिल है ।… (व्यवधान) यह सदन चर्चा और लेजिस्लेशन के लिए बैठता है । The basic duty of the Parliament is to consider and pass Bills. यह लेजिस्लेटिव बिजनेस है, इसलिए मैं निवेदन करता हूँ कि कृपया आप चर्चा में भाग लीजिए ।… (व्यवधान) I would appeal to you to kindly participate in the discussion on the Bill. आप पाँच दिनों से ऐसा कर रहे हैं । लोगों के पैसे से यह सदन चलता है और उसको आप बर्बाद कर रहे

हैं । इसलिए मैं निवेदन करता हूँ कि कृपया आप चर्चा में पार्टिसपेट कीजिए । … (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, the Factoring Regulation Act of 2011 was enacted in 2011 because MSMEs were struggling to have their payments done in time. In order to address the delay which MSMEs were suffering, because of which liquidity problems were arising, it was necessary to pass the Bill on Factoring Regulation. That is how the Factoring Regulation Act came into being.… (*Interruptions*)

The primary considerations for the Factoring Regulation Bill to be passed in 2011 - that was the intent - were that the liquidity for small scale industries through factoring process can be enabled, a provision for registration of factor which can do business in factoring can be made, and also the assignment of receivables to factors is regulated.

Now, we are trying to come up with some amendments to the Bill. These amendments are the direct result of the recommendations of the U.K. Sinha Committee. The U.K. Sinha Committee had gone into the difficulties post the Factoring Bill becoming an Act; when the Act was implemented, there were certain difficulties which the U.K. Sinha Committee had looked into. Based on their recommendations, this Amendment Bill is being brought in. … (*Interruptions*)

Hon. Members may know that I had introduced the Bill on 14th September, 2020 and on 24th September, 2020, the Bill was sent to the Standing Committee. The Standing Committee's recommendations had come on 3rd February, 2021. All the recommendations of the Standing Committee have been accepted by the Government. One

recommendation is a legislative recommendation. The other eight are all non-legislative amendments which the Standing Committee has desired. … (*Interruptions*)

Therefore, what we are coming up now is to accept the Standing Committee's recommendations. There are three Amendments to the existing Act and one of them is the insertion of Section 19(1)(A). This, in short, will capture all that we are trying to do. The TReDS platform -- through which the MSMEs got to be getting some discounts -- is also taken on-board. Therefore, this is a very important Bill, which, if passed with amendments as suggested by the Standing Committee, will benefit the MSMEs and since, the MSMEs will be benefitted, I appeal to the whole House to consider and pass these three amendments including the one insertion. Thank you, Madam. … (*Interruptions*)

माननीय सभापति : आप लोग हमारी बात को ध्यान से सुनिए ।

… (व्यवधान)

माननीय सभापति : अगर आप चर्चा करते, तो आप लोगों का फायदा होता । अगर चर्चा नहीं करेंगे, तो बिल ऐसे ही पास करना होगा । आप लोग ध्यान से हमारी बात को सुनिए ।

… (व्यवधान)

माननीय सभापति : आप अगर जनता के चुने हुए प्रतिनिधि हैं, तो आप लोग चर्चा कीजिए ।

… (व्यवधान)

माननीय सभापति : प्लीज आप अपनी सीट पर जाइए ।

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

"कि फेक्टर विनियमन अधिनियम, 2011 का संशोधन करने वाले विधेयक पर विचार किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।

… (व्यवधान)

माननीय सभापति : अब सभा विधेयक पर खण्डवार विचार करेगी ।

… (व्यवधान)

Clause 2 Amendment of Section 2

माननीय सभापति : श्री एन. के. प्रेमचन्द्रन …

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

"कि खण्ड 2 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खण्ड 2 विधेयक में जोड़ दिया गया ।

खण्ड 3 से 6 विधेयक में जोड़ दिए गए ।

… (व्यवधान)

Clause 1 Short title and Commencement

Amendment made:

Page 1, line 3,-

for "2020"

substitute "2021". (2)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

"कि खण्ड 1, यथा संशोधित, विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खण्ड 1, यथा संशोधित, विधेयक में जोड़ दिया गया ।

… (व्यवधान)

Enacting Formula

Amendment made:

Page 1, line 1, -

for "Seventy-first"

substitute "Seventy-second". (1)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

"कि अधिनियमन सूत्र, यथा संशोधित, विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

अधिनियमन सूत्र, यथा संशोधित, विधेयक में जोड़ दिया गया ।

विधेयक का पूरा नाम विधेयक में जोड़ दिया गया ।

SHRIMATI NIRMALA SITHARAMAN: Madam, I beg to move:

"That the Bill, as amended, be passed."

माननीय सभापति :प्रश्न यह है :

"कि विधेयक, यथा संशोधित, पारित किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।